

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH :: GUWAHATI :: 5.

ORIGINAL APPLICATION NO.

33/94

199

MISC.PETITION/CONTEMPT PETITION/REVIEW APPLICATION NO.

(O.A.)

Sri H. Sharma

APPLICANT (s)

VERSUS

Union of Govt

RESPONDENT (s)

Mr. P.C. Goswami

ADVOCATE FOR  
APPLICANT (s)

Mr. A.J. Das

Mr. A.K. Choudhury

ADVOCATE FOR  
RESPONDENT (s)

Addl. C.G.S.

OFFICE NOTE

DATE

COURT'S ORDER

2-3-94

Heard learned counsel Mr. P.C. Goswami on behalf of applicant Shri Hari Narayan Sharma. Perused the statements and grievances and reliefs sought for in this application.

This application is admitted.

Issue notice on the respondents under registered post. Learned Addl.C.G.S.

Mr. A.K. Choudhury receives copy of this application and prays for six weeks time to file counter. Time allowed as prayed for.

List on 25-4-94 for counter and further orders.

Heard counsel of the parties on the interim relief prayer. In the event of success of this application the applicant will be entitled to all arrears if any. Therefore, interim prayer is rejected.

  
Vice-Chairman

  
Member

25-4-94

RET'D on 30.5.94  
1 month 2 orders.

OFFICE NOTE

DATE

COURT'S ORDER

Notices duly served on  
Respondents 2 & 3.

26-4-94

Copy has been  
filed by Mr. A.K.  
Choudhury, ADDL.  
C.G.S.C at page-28-47

30.5.94

Learned counsel Mr A.J. Das  
for the applicant is present. The  
respondents have filed counter/  
written statement through learned  
Addl. C.G.S.C. Mr A.K. Choudhury.

Copy received by Mr A.J. Das. The  
case has become ready for hearing.

List on 15.6.94 for considera-  
tion of fixing date of hearing. In  
the meantime, the applicant may file  
rejoinder, if any.

*Signature*  
Vice-Chairman

*68*  
Member

14-6-94

nkm'

Rejoinder has not  
been filed.

*Done*

15.6.94

Learned counsel Mr D.S. Bhatta-  
charya on behalf of applicant submit-  
that the case has become ready for  
hearing. Addl.C.G.S.C Mr A.K.Choudhu-  
ry could not come due to personal  
difficulty. Perused record. It is  
ready for hearing.

List on 16.8.1994 for hearing.  
In the meantime, applicant may file  
rejoinder with copy to Mr Choudhury.

*Signature*  
Vice-Chairman

*68*  
Member

20-7-94

The learned Counsel  
Mr. A.J. Das for the  
Applicant has filed  
Affidavit in-reply  
to the W/statement  
at page No. 48-50, *NR*  
*15/6*

pg

## OFFICE NOTE

## DATE

## COURT'S ORDER

16-8-94

Mr. G. Sharma informs the Court that

12-8-94

Mr. A. K. Choudhury Addl. C.G.S.C. is taken ill and he may not be able to attend the Court this week. Hence this matter is adjourned to Monday on 22-8-94.

Notice duly served on Respondents No. 2 &amp; 3.

W/statement has filed on behalf of Respondents.

Affidavit in reply to the W/statement has filed by the applicant.

Rejoinder has not been filed.

1m

Vice-Chairman

Member

Dear

22.8.94

None for applicant is present Addl. C.G.S.C Mr A. K. Choudhury for the respondents present.

Adjourned to 31.10.1994 for hearing

Dear

Vice-Chairman

Member

pg

Rej. 23/8

31.10.94

Although at one stage learned Advocate for the applicant stated that the application was ready for hearing as therefore it was placed on board today, Further time for rejoinder is asked.

Adjourned to 5.1.1995 for hearing

62Dear

0.A.33/94

OFFICE NOTE

DATE

COURT'S ORDER

5-1-95

Mr. D. S. Bhattacharjee is present

for the applicant. Mr. A. K. Choudhury  
Addl. C. G. S. C. for the respondents. This  
matter relating to disciplinary proceeding.  
He submits that the matter may be  
taken up before Division Bench. In view  
of the prayer of Mr. Bhattacharjee that  
the applicant is due to retire in this  
year, the case is taken up for early  
hearing.

List on 22-2-95 for hearing before  
Division Bench.

22.2.95

List on 1.5.95.

pg

6  
Member

8/3  
5/1/95

30-6-95

The advocate for the applicant is  
absent. Addl. C. G. S. C. for the respondents.  
We have gone through the record  
and ~~find it prima facie~~ when it difficult to grant the relief  
prayed by the applicant to him. However  
as the advocate ~~have~~ not appeared on his  
behalf to make his submission to show  
to the contrary we are dismissing the  
application for default. The O.A. is  
dismissed for default.

6  
Vice-Chairman

lm

6  
Member

Affidavit in Reply to  
W/ statement has been  
filed.

6.7.95  
copy of order dtd.  
30.6.95 issued to the  
counsel of the parties  
vide m/nos. 2942-43  
dtd. 12.7.95.

(3)

OFFICE NOTE	DATE	COURT'S ORDER
<u>18.10.95</u> For hearing 11.12.95.	11.8.95	Vide order passed separately on M.P. No. 69/95. The order of dismissal dated 30.6.95 is set aside and the O.A. restored to its file. The O.A. to be listed for hearing on 18.10.95.   Member
<u>11.12.95</u> FF.D.H. on 31.1.96.	4.3.96	trd  List for hearing on 6.5.19
<u>By order:</u> <u>31.1.96</u> for hearing on 4.3.96	pg 6.5.96	 Member None is present. List for hearing on 13.6.96
<u>By order:</u> <u>31.1.96</u> for hearing on 4.3.96	pg 13.6.96	 Member (J)   Member (A) Adjourned to 9.7.96 for hearing.
<u>10.7.96</u> for hearing on 10.7.96	10.7.96	Mr. A.K. Choudhury, Addl. C.G. for the respondents.  List for hearing on 7.8.96.   Member

OFFICE NOTE	DATE	COURT'S ORDER
Notice duly served on reps. no. 2 & 3. Statement of facts affidavit & in reply sum b/w	7.8.96	Mr S. Sarma for the applicant. None for the respondents. List for hearing on 4.9.96.
re ab appearance by Mr. S. Sarma v. D. S. Bhattacharya 69/95 (Dispat.)	pg 4/9.	6 Member
As regards v/s 2 claim in reply the case is ready for hearing.	4.9.96	Mr A.K. Choudhury, Addl.C.G.S.C for the respondents. List for hearing on 1.10.96.
M 30/9/96.	pg av 1/1X	6 Member
referred to respondent sum b/w	1.10.96	Mr S. Sarma for the applicant. Mr A.K. Choudhury, Addl.C.G.S.C for the respondents. List for hearing on 18.11.96.
re ab appearance not been submitted by the O.C.S.C.	4.2.97	None present. List the case for hearing on 20.2.97.
19.2.97 re ab appearance not been submitted by the O.C.S.C.	20.2.97	6 Member There is no representation on behalf of the applicant. The case is dismissed for default.
19/2 1/2 and order issued		6 Member